

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CrI.M.P. No. 7990 of 2014 in
Criminal Appeal No. 61 of 2007

SASI ENTERPRISES Appellant (s)

VERSUS

ASSISTANT COMMISSIONER OF INCOME TAX Respondent(s)

(With appln(s) for extension of time and office report)

Date: 15/04/2014 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Appellant(s)
Mr. V. Giri, Sr. Adv.
Mr. Pranab Kumar Mullick, Adv.*

Mr. Gaurav Agrawal, Adv.*

For Respondent(s)
Mr. Subramonium Prasad, AAG*

Mr. Sidharth Luthra, ASG
Mr. Arijit Prasad, Adv.
Ms. Gargi Khanna, Adv.
Mr. Pranay Aggarwal, Adv.
Mr. Rajat Mathur, Adv.
Ms. Anil Katiyar, Adv. (NP)
Mr. B.V. Balaram Das, Adv. (NP)

UPON hearing counsel the Court made the following
O R D E R

Heard counsel for the parties.
Considering the averments made in the petition as well as the fact that elections are round the corner, we are inclined to extend the time for a further period of three months from today.

1 of 2

However, we make it clear that the accused persons should comply with the order of the trial court for their appearance after the elections are over. It is for the trial court to fix an appropriate date in the matter.

CrI.M.P. No. 7990 of 2014 is disposed of.
The application seeking clarification of the order dated January 30, 2014 be listed on April 21, 2014.

(N.S.K. Kamesh)
Court Master

(Renuka Sadana)
Court Master

*Note - Appearance not given.

